

ITEM NO.50

COURT NO.12

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 922/2023

(Arising out of impugned final judgment and order dated 13-07-2022 in WA No. 3976/2022 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

SEEMA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 6712/2023 - CONDONATION OF DELAY IN FILING
 IA No. 6713/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
 IA No. 6714/2023 - EXEMPTION FROM FILING O.T.
 IA No. 6715/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 963/2023 (XI)
 (FOR ADMISSION and I.R. and IA No.7255/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.7256/2023-EXEMPTION FROM FILING O.T.)

Date : 24-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
 HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Alakh Alok Srivastava, AOR

Mr. Umesh Kumar Khaitan, AOR
 Mr. Ashwini Kumar Tak, Adv.

For Respondent(s) Mr. P.s. Patwalia, Sr. Adv.
 Mr. M. R. Shamshad, AOR
 Mr. Arijit Sarkar, Adv.
 Ms. Nabeela Jamil, Adv.

Mr. Gaurav Sharma, AOR
 Mr. Gyanendra Srivastava, Adv.
 Mr. Dhawal Mohan, Adv.
 Mr. Prateek Bhatia, Adv.
 Mr. Paranjay Thripathi, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

In view of the letter circulated by the learned counsel for the respondent no.3 seeking adjournment as he has recently been served, the matter is adjourned for three weeks.

Pleadings, if any, be completed in the meanwhile.

**(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT**

**(DIPTI KHURANA)
ASSISTANT REGISTRAR**